

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Judicial, Srinagar)

NOTICE

It is hereby notified for the information of all the concerned that on account of the non-availability of Hon'ble Mr. Justice Rajesh Sekhri today on 7th of September, 2026, the cases listed before the Single Bench of his lordship on the aforesaid date shall now be taken up for hearing as per the following arrangement:-

1. That the fresh/ before notice matters (except part heard, tied up and assigned cases, if any) listed before the Single Bench of Hon'ble Mr. Justice Rajesh Sekhri on 07-09-2026 in the Regular Cause List, shall now be taken up for hearing by the Single Bench of Hon'ble Mr. Justice Mohammad Akram Chowdhary.
2. That in respect of the rest of the cases listed before the Single Bench of Hon'ble Mr. Justice Rajesh Sekhri on 07-09-2026 in the Regular Cause List, the next date of hearing shall be given by the concerned Bench Secretary. However, upon mentioning, the urgent matters, if any (except part heard, tied up and assigned cases), shall be placed/ listed before the Single Bench of Hon'ble Mr. Justice Rajnesh Oswal.

This notice is issued pursuant to the communication No. 40961/ RG dated 06-09-2026 of the Worthy Registrar General.

Srinagar.
07.09.2026.


Registrar Judicial

Copy to:-

1. Secretary and Bench Secretary to Hon'ble Mr. Justice Rajnesh Oswal.
2. Secretary and Bench Secretary to Hon'ble Mr. Justice Mohammad Akram Chowdhary.
3. Secretary and Bench Secretary to Hon'ble Mr. Justice Rajesh Sekhri.
... for information.
4. Incharge NIC/ Website, for uploading the notice on the official website of the High Court.
5. Incharge Development Team, for information and further necessary action.
6. Notice boards.
7. Office file.


Registrar Judicial